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WP-33874-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF OCTOBER, 2025

WRIT PETITION No. 33874 of 2025

NARESH SINGH LODHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Yash Pathak - Advocate for the petitioner.

Dr.S.S.Chauhan - Government Advocate for the respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced in Court by Ms. Anjali Udeniya - Thana Inspector of Police Station Banda, District Sagar.

Corpus is a minor.

On 22.09.2025 Corpus had been produced in Court. She had stated that she does not wish to return home and would like to continue to stay in Kudari Aashram, Sagar.

Today the Corpus is present in Court. She expresses her desire to return to her parental home. The parents i.e mother and father of Corpus are also present in Court and they state that they wish to take the Corpus at home.

In view of above, the custody of Corpus be handed over to the



petitioner i.e. the father of the Corpus after completing the necessary formalities.

The petition is accordingly disposed of in above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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